

**GOVERNMENT OF INDIA  
CHEMICALS AND FERTILIZERS  
LOK SABHA**

UNSTARRED QUESTION NO:2437

ANSWERED ON:13.03.2006

SUBMISSION OF FAKE BILLS FOR SUBSIDY ON FERTILIZERS

Chavda Shri Harisinh Pratapsinh;Mahato Shri Bir Sing

**Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:**

- (a) whether the Government has received complaints regarding submission of fake bills related to subsidy on fertilizers by the fertilizers manufacturers;
- (b) if so, the number of complaints received during the last three years;
- (c) whether the Government has ascertained the quantum of subsidy claimed in such cases;
- (d) if so, the amount of each bill submitted, separately during each of the last three years; and
- (e) the action taken thereon?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUE)

(a) to (e) During the last three years, some complaints have been received by Department of Fertilizers in respect of supply of the non-standard fertilizers / bogus sales by some Companies in the States of Bihar, Punjab, Uttar Pradesh, Himachal Pradesh and Rajasthan. The detail is as follows:

(I). M/s. Oswal Chemicals & Fertilizers Ltd. supplied two rakes of non-standard DAP in each of the States of Bihar and Punjab during 2004 and availed 'on account' payment of concession thereon. The State Government of Bihar suspended the supply of DAP in the State from this company. The Department has recovered the 'on account' payment of concession released to the Company in respect of the sales in Bihar. The report from Government of Punjab in the matter is awaited.

Additionally, the State Government of Uttar Pradesh reported in February 2003 that M/s. Oswal Chemicals & Fertilizers Limited had made a bogus sale of DAP in that State through M/s. Kaveri Distributor Private Limited, Shahjahanpur, M/s. Rural Mercantile Private Limited, Allahabad and M/s. Krishi Mercantile Private Limited, Kushinagar. A complaint has also been received that this Company had made bogus sales of DAP in Punjab through M/S Swastik Urea Private Limited in the State of Punjab. The detailed reports from the State Governments of Uttar Pradesh and Punjab have been sought in the matter. The Department has frozen the release of entire amount of payment of concession to this Company till final settlement of all its claims. Final view in the matter will be taken by Department of Fertilizers after receipt of the detailed reports called from the concerned State Governments.

(II). 2015.05 MTs and 1027.45 Mts of SSP supplied by M/s. Prem Sakhi Fertilizers Ltd. and M/s. Bohra Industries Ltd. respectively to Himachal Pradesh State Cooperative & Marketing Consumer Federation Ltd. during the months of November & December 2004 were found non-standard. That State Government cancelled the authorization letter for selling SSP Fertilizers in the State in respect of above companies under the Fertilizer Control Order. Department of Fertilizers also recovered the 'on account' payment of concession released to M/s. Prem Sakhi Fertilizers Ltd. The claims of concession in respect of the above quantity submitted by M/s. Bohra Industries Ltd. were not entertained by Department of Fertilizers.

(III). Certain samples of SSP supplied by M/s. Madhuban Chemicals, M/s. Shurvi Colours Chem. Ltd., M/s. Ganpati Fertilizers Ltd., M/s. Prem Sakhi Fertilizers Ltd. and M/s. Arihant Phosphate & Fertilizers Ltd. have also been found non-standard by the State Government of Rajasthan. The State Government has cancelled the registration certificates of these companies to sell SSP in the State of Rajasthan.